



ITEM NO.33

COURT NO.12

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 3304/2022

(Arising out of impugned final judgment and order dated 08-03-2022 in FBA No. 161/2022 passed by the High Court Of Uttarakhand At Nainital)

JITENDER NARAYAN TYAGI ALIAS VASIM RIZVI Petitioner(s)

VERSUS

THE STATE OF UTTARAKHAND & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.51757/2022-EXEMPTION FROM FILING O.T. and IA No.51755/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Vikas Singh, Sr. Adv.
Mr. Gaurav Bhatia, Sr. Adv.
Mr. Abhinav Deshwal, Adv.
Mr. Digant Mishra, Adv.
Mr. Pulkit Srivastava, AOR
Ms. Kriti Ranjan, Adv.
Mr. P. Singhal, Adv.
Ms. Priyanka Khosla, Adv.
Ms. Sonia Dhamija, Adv.

For Respondent(s) Mr. J.K. Sethi, Dy. A.G.
Dr. Abhishek Atrey, Adv.
Ms. Ambika Atrey, Adv.
Mr. Akash Giri, Adv.
Mr. Ashutosh Sharma, Adv.

Mr. Mehmood Pracha, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar, Adv.
Mr. Azeem Alvi, Adv.
Mr. A. Ayushmaan Aggarwal, Adv.
Ms. K. V. Bharathi Upadhyaya, AOR

UPON hearing the counsel the Court made the following

**O R D E R**

Instant petition has been filed seeking post-arrest bail in reference to FIR No. 08 of 2022 dated 02.01.2022 registered for the offences punishable under Sections 153-A and 298 IPC at Police Station Kotwali, District Haridwar, Uttarakhand, which was declined by the High Court by order dated 08.03.2022.

After hearing the learned counsel for the parties and taking into consideration the medical condition of the petitioner, we consider it appropriate to grant him interim bail on furnishing an undertaking that he will not address the electronic media or social media and will not indulge into such activities any more.

On furnishing undertaking and the terms and conditions to the satisfaction of the Trial Court, the petitioner shall be released on interim bail for the period of three months.

In case of violation of any condition on which interim bail has been granted, the respondents are at liberty to file an application for cancellation of the interim bail.

List on 29.08.2022.

(BEENA JOLLY)
COURT MASTER (NSH)

(ASHWANI THAKUR)
ASTT. REGISTRAR-cum-PS